

[Shri Morarji Desai]

(ii) a copy each of the following Notifications under section 20 of the Emergency Risks (Factories) Insurance Act, 1962:—

(a) S.O. No. 3947 dated the 28th December, 1962.

(b) S.O. No. 3948 dated the 28th December, 1962.

[Placed in Library. See No. LT-717/63].

(iii) a copy of the Third Valuation Report of the Life Insurance Corporation of India as at 31st December, 1961, under section 29 of the Life Insurance Corporation Act, 1956.

[Placed in Library. See No. LT-718/63].

ANNUAL REPORT OF THE NATIONAL BUILDINGS CONSTRUCTION CORPORATION LIMITED

The Deputy Minister in the Ministry of Works, Housing and Supply (Shri P. S. Naskar) on behalf of Shri Mehr Chand Khanna: I beg to lay on the Table a copy each of the following papers:—

(i) (a) Annual Report of the National Buildings Construction Corporation Limited, New Delhi, for the year 1961-62 along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

(b) Review by the Government on the working of the above Corporation.

[Placed in Library. See No. LT-719/63].

(ii) (a) Annual Report of the Hindustan Housing Factory Limited, New Delhi, for the year 1961-62 along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619-A of the Companies Act, 1956.

(b) Review by the Government on the working of the above Company.

[Placed in Library. See No. LT-720/63.]

NOTIFICATIONS UNDER PREVENTION OF FOOD ADULTERATION ACT, 1954

The Minister of Health (Dr. Sushila Nayar): I beg to lay on the Table—

(i) a copy each of the following Notifications under sub-section (3) of section 24 of the Prevention of Food Adulteration Act, 1954:—

(a) Notification No. F. 5(18)-MPH/60 published in Tripura Gazette dated the 21st July, 1962, making certain further amendment to the Tripura Prevention of Food Adulteration Rules, 1958.

(b) Notification No. 254/62/106-27/62(G)-Vol. I published in Andaman and Nicobar Gazette dated the 5th December, 1962, making certain amendment to the Andaman and Nicobar Islands Prevention of Food Adulteration Rules, 1960.

[Placed in Library. See No. LT-721/63.]

(ii) a copy of Report of the Indian Delegation to the 15th Session of the Regional Committee for South East Asia of the World Health Organisation held at New Delhi from the 18th to 24th September, 1962.

[Placed in Library. See No. LT-722/63.]

AMENDMENT TO THE DELHI SALES TAX RULES

The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat): I beg to lay on the Table—

(i) a copy of Notification No. F. 4(33)/62-Fin.(E) published

in Delhi Gazette dated the 17th November, 1962, making certain further amendment to the Delhi Sales Tax Rules, 1951, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941 as in force in the Union Territory of Delhi.

[Placed in Library. See No. LT-723/63.]

(ii) a copy each of the following Notifications under section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Central Excise Rules, 1944:—

- (a) G.S.R. 1652, dated the 8th December, 1962
- (b) G.S.R. 1693, dated the 15th December, 1962
- (c) G.S.R. 1737, dated the 22nd December, 1962
- (d) G.S.R. 1738, dated the 22nd December, 1962
- (e) G.S.R. 58, dated the 8th January, 1963.
- (f) G.S.R. 73, dated the 12th January, 1963.

[Placed in Library. See No. LT-724/63.]

(iii) a copy of Notification No. S.O. 3868, dated the 22nd December, 1962, under sub-section (5) of section 287 of the Income Tax Act, 1961, publishing the names and other particulars of persons on each of whom a penalty of less than five thousand rupees was imposed.

[Placed in Library. See No. LT-725/63.]

(iv) a copy each of the following Notifications under sub-section (4) of section 43B of the Sea Customs Act, 1878 and section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Customs and Central Excise Duties

Export Drawback (General) Rules, 1960:—

- (a) G.S.R. 1614, dated the 1st December, 1962.
- (b) G.S.R. 1657, dated the 8th December, 1962.
- (c) G.S.R. 1658, dated the 8th December, 1962.
- (d) G.S.R. 1659, dated the 8th December, 1962.
- (e) G.S.R. 1660, dated the 8th December, 1962.
- (f) G.S.R. 1661, dated the 8th December, 1962.
- (g) G.S.R. 1662, dated the 8th December, 1962.
- (h) G.S.R. 1701, dated the 15th December, 1962.
- (i) G.S.R. 1742, dated the 22nd December, 1962.
- (j) G.S.R. 1743, dated the 22nd December, 1962.
- (k) G.S.R. 1794, dated the 29th December, 1962.

[Placed in Library. See No. LT-727/63.]

(v) a copy each of the following Notifications under sub-section (4) of section 43B of the Sea Customs Act, 1878:—

- (a) G.S.R. 1656, dated the 8th December, 1962.
- (b) G.S.R. 1664, dated the 8th December, 1962 containing erratum to G.S.R. No. 1403 dated the 27th October, 1962.
- (c) G.S.R. 1698 dated the 15th December, 1962.
- (d) G.S.R. 69 dated the 12th January, 1963.
- (e) G.S.R. 70 dated the 12th January, 1963.

[Placed in Library. See No. 726/63.]

[Shri Morarji Desai]

(vi) a copy each of the following papers:—

(a) Notification No. 16/62 dated the 1st January, 1963 making certain amendments to the Industrial Finance Corporation (Issue of Bonds) Regulations, 1949, under sub-section (3) of section 43 of the Industrial Finance Corporation Act, 1948. [Placed in Library. See No. LT-728/63].

(b) The Estate Duty (Distribution) Rules, 1963 published in Notification No. G.S.R. 65 dated the 12th January, 1963, under sub-section (2) of section 4 of the Estate Duty (Distribution) Act, 1962.

[Place in Library. See No. Lt-729/63].

(c) A copy of the Accounts of the Rehabilitation Finance Administration for the year ended 31st December, 1960 along with the Audit Report thereon, under sub-section (4) of section 16 of the Rehabilitation Finance Administration Act, 1948. LT-730/63].

Shri Hari Vishnu Kamath: On a point of clarification. I invite your attention to Item Nos. iv and v wherein the Sea Customs Act, 1878, has been mentioned. You are well aware, Sir, that both the Houses of Parliament passed the Customs Bill as codified in the last session, or rather the earlier part of this session. I believe, but I am not sure, that it has been assented to by the President. If it has been assented to, I do not know whether rules under the old Act are being framed still. The old Act has been repealed.

Shri B. R. Bhagat: That is a separate matter. Rules are being framed under the old Act.

Mr. Speaker: What is the position of the latest Act passed? Has it been assented to, and are the rules being framed under that, or still under the old Act?

Shri B. R. Bhagat: This is under the old Act. Under the new Act rules are being framed. The new Act has not yet come into effect. We propose to bring it into effect by 1st February or so.

Shri Hari Vishnu Kamath: Has the President assented to it? What is the position?

Mr. Speaker: There might be a provision that it will come into force from such and such a date.

Shri Hari Vishnu Kamath: Why has it not come into force?

Shri Morarji Desai: Assent has been given, and it will come into force from 1st February or so, I am not quite sure.

ANNUAL REPORT OF THE NATIONAL
MINERAL DEVELOPMENT CORPORATION
LIMITED

The Deputy Minister in the Ministry of Mines and Fuel (Shri Hajarnavis): I beg to lay on the Table a copy each of the following papers:—

(i) Annual Report of the National Mineral Development Corporation Limited, New Delhi, for the year 1961-62 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(ii) Review by the Government on the working of the above Corporation.

[Placed in Library. See No. LT-731/63].

INDIAN NAVAL RESERVE AND THE INDIAN
NAVAL VOLUNTEER RESERVE (AMENDMENT)
REGULATIONS, 1962

The Deputy Minister in the Ministry of Defence (Shri D. R. Chavan): I beg to lay on the Table a copy of